

The question was put and the motion was adopted.

SHRIMATI PREMACARIAPPA: Sir, I introduce the Bill.

THE CONSTITUTION (AMENDMENT) BILL, 2004 (AMENDMENT OF ARTICLES 124,130 AND 216)

SHRIMATI PREMACARIAPPA(Karnataka): Sir, I move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted.

SHRIMATI PREMACARIAPPA: Sir, I introduce the Bill.

THE COMPULSORY MAINTENANCE OF AGED-PARENTS, WIFE AND DEPENDENT CHILDREN BY CITIZENS BILL, 2004

SHRIMATI PREMACARIAPPA (Karnataka): Sir, I move for leave to introduce a Bill to provide for the mandatory maintenance of aged parents, dependent wife, minor or physically challenged children by the citizens and for the payment of maintenance allowance and to debar from succession and for penal provision in case of refusal to take care and for maintenance in such cases and for matters connected therewith and incidental thereto.

The question was put and the motion was adopted.

SHRIMATI PREMACARIAPPA: Sir, I introduce the Bill.

THE VICE-CHAIRMAN (SHRI DINESH TRIVEDI): Shri Abu Asim Azmi. Not present. Dr. Kum Kum Rai.

THE SCHOOLS (UNIFORMS SYSTEM AND SYLLABUS) BILL, 2004

श्रीमती कुमकुम राय (बिहार) : उपसभाध्यक्ष महोदय, मैं प्रस्ताव करती हूँ कि राष्ट्रीय एकीकरण हेतु आम आदमी और अमीरों के लिए आशयित विद्यालयों के बीच अंतर को समाप्त करने हेतु देश भर में विद्यालयी शिक्षा की समान पद्धति और पाठ्यक्रम और तत्संसक्त तथा उसके आनुषंगिक विषयों का उपबंध करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

The question was put and the motion was adopted.

श्रीमती कुमकुम राय : मैं विधेयक पुरःस्थापित करती हूँ

THE VICE-CHAIRMAN(SHRI DINESH TRIVEDI): Shri Raj Kuma Dhoot. Not present. Shri Vidya Nivas Misra...(Interruptions)